

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 216**  
**CP-136/ND/2021**  
**CA-414/2021**

**IN THE MATTER OF:**  
**Sneha Srivastava**

... **Applicant/Petitioner**

**Versus**

**S.R. Ecommerce Factory Pvt. Ltd & Ors.**

... **Respondent**

**Under Section: 241/242 Comp. Act**

**Order delivered on 05.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Adv. Sourabh Gupta, Adv. Puneet Yadav, Adv.  
Ujjwal Chaudhary, Adv. Akshansh Gupta,

**For the Respondent** :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA-414/2021:** The Ld. Counsel appearing for the Applicant pressed the CA-414/2021 filed for rejection of CP-136/ND/2021 as not maintainable. Nevertheless, there is no appearance on behalf of the non-applicants. In the interest of justice, the hearing is deferred to 07.06.2024.

Sd/-

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

Sd/-

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**